

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1267

ANSWERED ON:16.11.2010

PENDING BILLS

Jardosh Smt. Darshana Vikram; Kanubhai Patel Jayshreeben; Pathak Shri Harin

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various State Governments have drafted separate Bills with regard to the Control of Terrorism and Organised Crime Bill and the Motor Vehicles (Use of Fuel) Regulation Bill for examination and approval of the Union Government;

(b) if so, the details thereof including the names of other Bills pending for approval, State-wise;

(c) the time by which such Bills are likely to be approved, State-wise including the Gujarat Control of Terrorism and Organised Crime Bill, 2003;

(d) the present status of the Educational Institution Services Tribunal Bill, 2006; and

(e) the time by which all the Bills are likely to be approved, State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. The State-wise names of the Bills pending for approval is given in the attached Annexure.

(C) & (e): The State Legislations are examined from three angles viz. (a) repugnancy with Central Laws, (b) deviation from National or Central Policy and (c) legal and Constitutional validity. Whenever necessary, the State Government are advised to modify/amend provision of such legislations keeping the above in view. With a view to expeditiously arriving at a decision, discussions are also held with State Governments and Ministries/Departments of the Government of India. Hence no time-frame can be fixed in this behalf.

(d): The Gujarat Educational Institutions Services Tribunal Bill, 2006, as passed by the State Legislature and reserved by the Governor for consideration and assent of the President under article 200 read with article 254 (2) of the Constitution, has been received in this Ministry on 14.9.2010.

The views/observations of Ministry of Human Resource Development, Ministry of Labour and employment and Department of Justice have been forwarded to the State Government on 5.10.2010 for clarifications.